

	1	2	3	4	5	6	7	8
iv With-holding of increment of pay/ recovery from pay.		-	160	71	16	-	5	252
v With-holding of promotion		-	16	7	-	-	-	23
vi Censure		7	32	35	9	-	8	91
Total		11	260	120	48	1	14	454

1996 (Upto March)

Zone

i Dismissal/Removal/ Compulsorily retired.		-	2	-	-	-	-	2
ii Reduction in rank		-	9	-	-	-	-	9
iii Reduction in time scale of pay.		1	6	1	4	-	1	13
iv With-holding of increment of pay/ recovery from pay.		-	50	7	4	2	-	63
v With-holding of promotion		-	1	-	-	-	-	1
vi Censure		3	10	6	4	-	6	29
Total		4	78	14	12	2	7	117

Construction Labourers

2407. SHRI JAI PRAKASH AGARWAL : Will the Minister of LABOUR be pleased to state :

(a) the number of building construction labourers in Delhi as on date;

(b) the details of welfare scheme prepared for the welfare of labourers engaged in building construction in Delhi and other big cities during the last three years and till date;

(c) the allocation of funds for these schemes. State-wise; and

(d) the number of labourers benefited by these schemes during the above period, year-wise?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) As per 1981 Census, 28,762 persons amongst main workers were engaged in Delhi as bricklayers and other construction workers. Figures of 1991 Census on occupational classification are still not available.

(b) The Central Government have promulgated two Ordinances, namely, (i) the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Ordinance, 1996 and (ii) the

Building and Other Construction Workers' Welfare Cess Ordinance, 1996 on 20.6.96 which *inter alia* seek to provide for regulating the employment and service conditions of construction workers and to establish a welfare fund.

(c) An allocation of Rs. 3 crore is proposed during the remaining part of the year 1996-97 for the purposes of carrying out the purposes of the two ordinances referred to above.

(d) The Central legislation is expected to benefit about 8.5 million building and other construction workers in the country.

Setting up of Sugar Mills in Cooperative Sector

2408. SHRI SANDIPAN THORAT : Will the Minister of FOOD be pleased to state :

(a) the details of the policy of the Government in regard to setting up of sugar mills in cooperative sector;

(b) the present pending position of applications for setting up of cooperative sugar units, State-wise; and

(c) the incentives being provided or proposed to be provided for encouraging the weaker section for setting up of sugar units in cooperative sector?